

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

209. IA/2520/2023 IA/3654/2022 IN C.P. (IB)/675(MB)2020

IN THE MATTER OF

SAMPADA AGRO AND STEEL TRADERS

VS

SHRIDHAR STEELS PVT LTD

Section 9 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 06.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant in IA/3654/2022:

Adv. Rishabh Khemuka (PH)

For the SRA:

Counsel for the SRA

RP in person:

Ms. Neerja Kartik (PH)

ORDER

I.A. 2520/2023

Ms. Neerja Kartik, the Resolution Professional in person is present in Court and submits that the fact one of the suspended directors of the Corporate Debtor being part of the SRA was brought to the attention of the COC through email but the same has not been minutised in COC proceedings. She prays for short adjournment so as to go back to COC to inform them about the said position of the SRA. She submits that she would like to conduct COC meeting and bring the necessary and relevant facts before the knowledge of the COC and place all the material facts on record. In view of the request made, adjourned to **17.05.2024**.

I.A. 3654/2022

The Ld. Counsel for the Applicant prays for short adjournment so as to place on record the sanction Letter. In view of the request made, adjourned to **17.05.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)